

ed in Notification No. G.S.R. 1549 in Gazette of India dated the 30th October, 1976.

(iii) The Import Manifest (Aircraft) Regulations, 1976, published in Notification No. G.S.R. 1550 in Gazette of India dated the 30th October, 1976.

(iv) The Export Report (Form) Regulation, 1976, published in Notification No. G.S.R. 1551 in Gazette of India dated the 30th October, 1976.

(v) The Import Report (Form) Regulations, 1976, published in Notification No. G.S.R. 1552 in Gazette of India dated the 30th October, 1976.

(vi) The Bill of Coastal Goods (Form) Regulations 1976 published in Notification No. G.S.R. 1553 in Gazette of India dated the 30th October, 1976.

(vii) The Shipping Bill and Bill of Export (Form) Regulations, 1976, published in Notification No. G.S.R. 1554 in Gazette of India dated the 30th October, 1976.

(viii) The Boat Notes Regulations, 1976, published in Notification No. G.S.R. 1555 in Gazette of India dated the 30th October, 1976.

(ix) G.S.R. 860 (E) published in Gazette of India dated the 1st November, 1976 making certain amendment to Notification No. G.S.R. 830 (E) dated the 1st October, 1976 together with an explanatory memorandum.

[Placed in Library. See No. LT-11513/76].

(7) A copy each of Notification No. G.S.R. 855 (E) published in Gazette of India dated the 29th October, 1976 and G.S.R. 858 (E) published in Gazette of India dated the 30th October, 1976 (Hindi and

English versions) issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-11514/76].

(8) A copy each of the following Notifications (Hindi and English versions) under section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat:—

(i) (GHN-76) GST-1076/ (S. 49) (52)-TH published in Gujarat Government Gazette dated the 6th October, 1976 making certain amendment to Notification No. (GHN 627) GST-1076- (S. 49)-TH dated the 29th April, 1970.

(ii) (GHN 83) GST-1076/ (S. 49) (53)-TH published in Gujarat Government Gazette dated the 20th October, 1976 making certain amendment to Notification No. (GHN 627) GST-1070- (S. 49)-TH dated the 29th April, 1970. [Placed in Library. See No. LT-11515/76].

(9) A copy of the Bombay Sales of Motor Spirit Taxation (Gujarat Second Amendment) Rules, 1976, published in Notification No. (GHN 77) MSA 1076/(26)-TH in Gujarat Government Gazette dated the 6th October, 1976, under section 36 of the Bombay Sales of Motor Spirit Taxation Act, 1958 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-11516/76].

NATIONAL COOPERATIVE DEVELOPMENT CORPORATION (2ND AMDT.) RULES, 1976

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND COOPERATION (SHRI A. C. GEORGE): I beg to lay on the Table a copy of the National Co-

operative Development Corporation (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1499 in Gazette of India dated the 23rd October, 1976, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-11517/76].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(1) The Newsprint Control (Amendment) Order, 1976, published in Notification No. S.O. 614(E) in Gazette of India dated the 16th September, 1976.

(2) The Paper (Control of Production) Amendment Order, 1976, published in Notification No. S.O. 650(E) in Gazette of India dated the 30th September, 1976. [Placed in Library. See No. LT-11518/76].

RAILWAY RED TARIFF (8TH AMDT.) RULES, 1976

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Railway Red Tariff (Eighth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1486 in Gazette of India dated the 16th October, 1976 issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-11519/76].

STATEMENT RE. DELAY IN LAYING THE CERTIFIED ACCOUNTS OF COIR BOARD ERNAKULAM FOR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI A. P. SHARMA): I beg to lay

on the Table a statement (Hindi version)* showing reasons for delay in laying the Certified Accounts of the Coir Board, Ernakulam for the year 1974-75 and the Audit Report thereon. [Placed in Library. See No. LT-11520/76].

STATEMENT RE. NOT LAYING SIMULTANEOUSLY HINDI VERSION OF NOTIFICATION

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA SAHEB P. SHINDE): I beg to lay on the Table a statement (Hindi and English versions) explaining reasons for not laying simultaneously Hindi version of Notification Nos. G.S.R. 832(E) dated the 6th October, 1976 and G.S.R. 844(E) and 845(E) dated the 13th October, 1976 which were laid on the Table on the 30th October, 1976. [Placed in Library. See No. LT-11521/76].

ANNUAL REPORT ON THE WORKING OF SEAMEN'S PROVIDENT FUND SCHEME, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH): Sir, on behalf of Shri H. M. Trivedi. I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1974-75, on the working of the Seamen's Provident Fund Scheme, 1966, [Placed in Library. See No. LT-11522/76].

NOTIFICATION UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of Notification No. G.S.R. 1519 (Hindi and English versions) published in Gazette of India dated

*The document and the English version of the statement were laid on the 3rd November, 1976.